## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI COURT-III

CP-133/2016

IN THE MATTER OF:

Delhi Cold Storage (P) Limited

.....PETITIONER

SECTION:

Under Section 391 of 394

Order delivered on 10.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Ratan K. Singh, Advocate

For the Respondent

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## **ORDER**

Learned Counsel for the parties are present. (It is represented by the Ld. Counsel for the petitioner in C.P No.17/2016 that a week's time may be further granted to file the financial statement reflecting the latest transactions as on 31.3.2017 duly certified by the Chartered Accountant in relation to the division under its control).

Further, as per the last order dated 6.7.2017 of this Tribunal, time was granted for the production of Certificate of compliance in relation to Accounting Standards issued under Section 133 of the Companies Act, 2013 in relation to the Scheme. Ld. Counsel for the petitioner seeks some more time to comply with the said directions. Further, in relation to the production of financial statement, it is represented that the same will also be produced duly certified by the Chartered Accountant as on date.

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In relation to CP 133/2016, Ld. Counsel for the petitioner represents that order dated 06.7.2017 of this Tribunal will be complied with in relation to production of Certificate of Chartered Accountant regarding compliance with the Accounting Standards during the course of the day. In relation to the Financial Statements, it is represented by the Learned Counsel that unless the Petitioner in C.P. No.17/2016 makes its financial statement available, the petitioner herein cannot finalize it. In view of the directions already given in C.P. 17/2016, it is not necessary for this Tribunal to repeat the same. The (xx) c.P.133/16

Petitioner herein, on a copy being made available shall file its financial statement after incorporating the figures provided in the financial statement of the concerned division in C.P. No.17/2016 on or before 08.9.2017 with an who is advance copy being made available to the Petitioner in C.P. 17/16 and the respondent herein.

List the matter on 08.9.2017.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 10.8.2017